

[Shri Y. B. Chavan]

straightway. But Mr. Limaye is accepting the version of some other person. I am neither accepting it nor rejecting it. When Mr. Limaye was there nothing happened in the presence of Mr. Limaye. Naturally he has written this from what he has heard. If he is still prepared to give any further material, I am prepared to examine it.

श्री मधु लिमये : अध्यक्ष महोदय, मेरी यह विनती है कि आपको नियम 227 में अधिकार है। आप स्वयं कमेटी के सामने इस को भेजिये। उनके जो तथ्य हैं, वे भी आयें और मेरे तथ्य आयें।

MR. SPEAKER : Let me see. Shri M. R. Krishna.

SHRI R. D. BHANDARE (Bombay Central) : Sir, on a point of order, under rule 376, regarding the motion which was moved. Has a new procedure been laid down now ?

MR. SPEAKER : I have gone to the next item.

SHRI R. D. BHANDARE : As soon as a notice is given, facts will be hard in this House and the question whether it is a privilege motion or not will be determined in the House by the speaker. Is that the new procedure ?

MR. SPEAKER : I have already gone to the next item. But I may tell the hon. Member that if I want enlightenment on any point, I can certainly ask him to give information. Shri M. R. Krishna.

12.38 hrs.

PAPER LAID ON THE TABLE

Naval Ceremonial Conditions of Service and Miscellaneous (Third Amendment) Regulations 1968

THE DEPUTY-MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA) : I beg to lay on the Table

a copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Third Amendment) Regulations 1968, published in Notification No. S.R.O. 5-E in Gazette of India dated the 19th April, 1968, under section 185 of the Navy Act, 1957. [Placed in library. See No. LT-1108/68]

12.38½ hrs.

BUSINESS OF THE HOUSE

MR. SPEAKER : I have to inform the House that the Business Advisory Committee met yesterday to consider the feasibility of having discussions regarding (1) the alleged statement by the agriculture Minister of Andhra Pradesh against Harijans; and (2) the discrepancies in the communications received regarding restraint on some Members in Kutch.

As regards the first matter, the Minister of Home Affairs informed the committee that he was expecting a report from the Chief Minister of Andhra Pradesh in the matter by the 6th May. So he would make a statement on or about the 6th May after getting that report. The committee agreed that the question whether a discussion about this matter was necessary and if so, in what form might be considered in the light of the Home Minister's statement after it was made.

As regards the second matter, the Committee decided that there might be one hour discussion on this matter during the next week.

SHRI HEM BARUA (Mangaldai) : It has been reported that the Andhra Pradesh Government has stopped its subvention to the UNI because the correspondent of *Patriot* also works for the UNI. Would you please ask him to enquire into that matter also ?

MR. SPEAKER : That is not a part of this thing. Any way if the Home Minister wants, he can certainly look into this thing.
